

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/240(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH JULY 2024

IN THE MATTER OF	UCO BANK VS MR RAJ KUMAR KANOI PERSONAL GUARANTOR OF M/S. KUMLAI TEA AND INDUSTRIES LIMITED
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kumar Ray, Adv.] For the Financial Creditor
Ms. Rituparna Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Mr. Prasenjit Pal, Adv.] For the Personal Guarantor
Mr. Avirup Chatterjee, Adv.]
Mr. Rishov Das, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the Financial Creditor present. Ld. Counsel appearing on behalf of the Personal Guarantor present.
2. Ld. Counsel for the Personal Guarantor submits that he is issue in regard to maintainability of the petition as it is barred by law of limitation.
3. We permit the Ld. Counsel for the Personal Guarantor to file a petition.
4. List the matter on **13.08.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**